(2) A copy each of Notification Nos. G.S.R 388(E) and 390(E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 1979, regarding issue of 7-Year National Rural Development Bonds [Placed in Library See No LT-4578/79]

- (5) The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Bill, 1979
- (6) The Haryana and Uttar Pradesh (Alteration of Bounderies) Bill, 1979

## ASSENT TO BILLS

SECRETARY S11, I lay on the Table following three Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 18th may, 1979 —

- The Additional Duties of Excise (Goods of Special Importance) Amendment Bill 1979
- (2) The Union Duties of Excise (Distribution) Bill, 1979
- (3) The Goa Daman and Diu Appropriation (Second Vote on Account) Bill, 1979

2 Sir I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 18th May, 1979 ---

- (1) The Estate Duty (Distribution) Amendment Bill, 1979
- (2) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1979
- (3) The Kosangas Company (Acquisition of Undertaking) Bill, 1979
- (4) The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Bill, 1979

## 1207 hrs

## MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR SPEAKER I have to inform the House that I have received a Notice of Motion of No-Confidence in the Council of Ministers under rule 198 from Shri Y B Chavan The notice as slightly edited reads as follows

"This House expresses its want of confidence in the Council of Ministers"

May I request those Members who are in favour of leave being gianted to this Motion to rise in their places?

Several hon Members rose in their seats

MR SPEAKER The required number is there Therefore the leave is granted May I ask the Government as to when this motion might be taken up?

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) It can be taken up at any time Perhaps, it may be put for tomorrow and the number of hours may be fixed

SHRI YESHWANTRAO CHAVAN (Satara) It may be taken up tomorrow or next week, I have no objection

SHRI RAVINDRA VARMA. But we would like to complete the discussion and voting on this motion in this week itself. SHRI M. N. GOVINDAN NAIR: (Trivandrum): After all, now it is mainly for you and the Government side to decide whether discussion should be taken up. But I have to point that when a No-Confidence Motion is accepted, the discussion should start as early as possible and no Government with any sense of honour would like to postpone it.

MR SPEAKER: We are only considering the convenience.

SHRI M. N. GOVINDAN NAIR: Generally it is up to you and the Goveroment to decide whether you can have the discussion after a week.

MR. SPEAKER. I am fixing up the time for tomorrow.

श्री सनीराम बागरी (मयुरा) प्रध्नक्ष महोदय, त्रमारी वार मुनिये । ग्राप जरा इस यव बा कान में लगा ले।

म्नाइयक्ष महोदयः प्रगगवान में इन को लगा लगा, तो वान पट जाएरा।

भी राज नाराथण (राग परेली) : प्रध्यक्ष महादय ... (ब्यथ पर) ....

MR. SPEAKER May I moun you that I would like to meet the leaders of the parties and group it arout 330 pm. today so that we may us up the time and other matters?

THE PRIME MINISTER (SHRI MORARJI DESAI): Sir, I may tell you that it can start right now.

PROF. P. G MAVALANKAR: (Gandhinagar): Sir, on a point of You have just now read out order the motion of no-confidence in the Council of Ministers, as given notice of by Shri Y. B Chavan The required number of Members got up and it was agreed that the House will discuss it. If you see the past practice in this matter, the hon, Prime Minister has himself gone on record that when ever a no-confidence motion has been admitted, no time should be wasted between the admission of the motion and its discussion.

MR. SPEAKER: The rule itself provides for ten days.

PROF. P. G. MAVALANKAR: You were saying that at 3,30 p.m. you will meet the leaders of various groups. What are you going to discuss-allotment of 15 or 20 hours?

MR SPEAKFR. The rule itself provides for it.

PROF P. G. MAVALANKAR: There is no tule for discussion between leaders of various groups about a no-confidence motion.

MR SPEAKER: Only for fixing of the time.

**PROF.** P. G. MAVALANKAR: Do not leave it to the party leaders. That is not the practice. . (Internutions) You are creating a new practice

MR SPEAKER I am strictly going by the rules The rules provide for that .(Interruptions)

श्री राज नारायसाः श्रीमान भरा प्वाण्ट यह है कि झाप देख रहे है कि रुलिंग पार्टी से झाज तक 2 फ्या द्रमा हट च के है। रो मात्ता है कि तल तक 5 स्वादमी स्ट जार्ग टर्मालग इम पर टिस्स्व भान के लिए समय बहाद। आए। प्राइम मिनिस्टर के कहने से क्या राता है। द्यवधान

MR SPEAKER 1 am not postpoung the discussion Nething of that sort. I am fixing it up for tomorrow

SHRI RAJ NARAIN. It can be discussed within ten days.

SHRI P VENKATASUBBAIAH (Nandyal): What is the meeting for?

MR SPEAKER For fixing the time. It will be taken up tomorrow.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I am rising on a point of order. Twice it has happened, during the last session and again today, that the Chair has been put in a very awkward situation. The Chair will recall that during the last session it had273 Motion re. No-Confidenc ASADHA 19, 1901 (SAKA) Reported serious 274 political crisis in Mizoram (CA)

fixed in the Business Advisory Committee the discussion an a No-Confidence Motion on Saturday. The Prime Minister, with great alacrity, came and said that he wanted the metion to be taken up here and now, at that time, when the Chair had al! ready told the House that the discussion will take place on Saturday. Again today, when the Government was in a state of extreme indecision, and the Minister of Parliamentary Affairs said that the discussion could be taken up tomorrow or the day after, and the Chair.... (Interruptions) Please wait; this is the mismanagement of the party, which has led up to this situation. Sir, the Minister of Parliamentary Affairs told you that the motion could be taken up tomerrow or the day after.

MR SPEAKER: Any time, even tomorrow.

SHRI SHYAMNANDAN MISHRA: But he mentioned tomorrow. Please look at the record. Then the Chair said that the Chair would hold a meeting of the leaders of various groups.

MR. SPEAKER: You have not understood me. You are misquoting me. I said: the discussion will start tomorrow for the arrangement of other matters I will meet the leaders of groups.

SHRI SHYAMNANDAN MISHRA: Am I misquoting you? I am not.

MR. SPEAKER: You are. Please see the record. What I said was that the No-Confidence Motion would be taken up tomorrow.

SHRI SHYAMNANDAN MISHRA: I was going to proceed to say what you have said. But you stopped me in the middle.

MR. SPEAKER: Nobody could stop you.

SHRI SHYAMNANDAN MISHRA: . The Chair could not speak untruth because it has धर्मचक, प्रवर्तनीय above it.

MR. SPEAKER: I suppose it is for everybody; not only for me but for everybody. SHRI SHYAMNANDAN MISHRA: So, you in your wisdom had told the House that you would call a meeting of the leaders of the opposition, of various parties and groups here, to decide about the time, the hours for discussion and so on. In the meantime, again the hon. Prime Minister comes and says that the motion could be taken up here and now. That places the Chair, again for the second time, in an extremely awkward situation. That should not happen again. That is what I have to say.

MR. SPEAKER: This is no point of order. I have made it clear that the motion would be taken up tomorrow.

SHRI MORARJI DESAI: May I say I would not have got up and said it? But the Leader of the CPI said that it must be taken up immediately. I said: I have no objection, it can be done now. I am not interested in keeping this Government in office if there is a No-Confidence Motion. So, let it be decided quickly.

MR. SPEAKER: I have already fixed it up for tomorrow. I must give notice to the other party people to get ready. So far as time and other matters are concerned, I am meeting the leaders of parties and groups at 3.30 p.m. today.

## 12.12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED SERIOUS POLITICAL CRISIS IN MIZORAM AND GOVERNMENT'S DECISION TO BAN MIZO NATIONAL FRONT

SHRI VAYALAR RAVI (Chirayinkil): I call the attention of the Minister of Home Affairs to the reported serious political crisis developing in Mizoram and the decision of the Government to ban Mizo National Front and arrest its leaders.

श्रीराज नारायण (राय बरेली) : अध्यक्ष महोदय की अधिकार सीमा में है कि वह चाहे जो करें । आपने कहा ह कि आप पार्टी लीडर्ज.